

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

R.A. 70/90 In  
O.A. No. 57/90  
T.A. No.

199

DATE OF DECISION 23.8.1990.

Smt. Shakuntla Devi

Petitioner

Advocate for the Petitioner(s)

Versus  
Secy., Deptt. of Food, Miny. Respondent  
of Food & Civil Supplies.

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Jud1.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgement delivered by Hon'ble Mr. P.K. Kartha)

The petitioner is the original applicant in O.A-57/90 which was disposed of by our judgement dated 18.5.90. The Tribunal had directed the respondents to consider the question of regularisation of the applicant in a Group 'D' post in any of the vacancies arising in the Ministry of Food & Civil Supplies and its offices at Delhi. In case no vacancies existed in the Ministry of Food & Civil Supplies and its offices in Delhi, she should be adjusted against the vacancies of Group 'D' staff in other ministries/departments/attached/subordinate offices in the Central Government. Till she is so regularised, it was directed that she shall be retained as a Casual Labourer in the office of the respondents.

2. The applicant has not brought out any fresh facts warranting a review of our judgement. We also do not see any error apparent on the face of our judgement. In view thereof, the petition is dismissed.

*D. Chakravorty*  
(D.K. Chakravorty)  
Administrative Member

*P. K. Kartha*  
(P.K. Kartha)  
Vice-Chairman (Judl.)